

Listed On: 20-04-2026
Court No.: R2
Item No.: 41

SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION
CIVIL APPEAL NO. 8967-8968/2022

with

Interlocutory Application No(s) 108809/2026

(application for condonation of delay in filing spare copies)

DELHI JAL BOARD

... Appellant(s)

VERSUS

ABHISHT KUSUM GUPTA and others

... Respondent(s)

OFFICE REPORT

This matter along with connected matters were lastly listed on **19-03-2026** and the Hon'ble Court was pleased to inter-alia pass the following order:

"...xxxx xxxx xxxx

8. In the meantime, State of Haryana be made as a party and notice shall also be issued to it to submit its report on the steps taken by it to ensure that effluents are not discharged in river Yamuna or in any stream joining Yamuna."

Pursuant to order quoted above, it is submitted that counsel for appellant has on 09.04.2026 filed spare copies along with 'application for condonation of delay of 14 days in filing spare copies' which is registered as IA no. 108809/2026.

There are twelve respondent(s) in the matter. Service is complete on respondent no. 1-11. Service is awaited on respondent no. 12.

The appeal along with the application(s) above-mentioned is listed before the Ld. Registrar with this office report.

DATE: 18-04-2026

BRANCH OFFICER

Copy to :-

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